

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3859
TO BE ANSWERED ON 24th MARCH, 2017**

HYSTERECTOMY ON YOUNG WOMEN

3859. SHRI B. SENGUTTUVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it has come to the notice of the Government that a racket is being run by unscrupulous private medical institutions in some southern States which perform unnecessary and unwarranted hysterectomy operations on young women with a view to fleecing them of their money;
- (b) whether it has come to the notice of the Government that these poor women suffer from severe pain and lifelong side effects as a result of the unnecessary and unwarranted hysterectomy performed on them; and
- (c) whether the Government would initiate proactive steps to curb this medical malpractice and force the medical institutions which performed the illegal hysterectomies to pay substantial and punitive damages to the victims?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Among the Southern States, Rashtriya Swasthya Bima Yojana (RSBY) is being implemented only in Karnataka and Kerala. From these states, this Ministry has not received any such report.

(c): Health is a State subject. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and also notified Clinical Establishment Rules 2012 for registration and regulation of the Clinical Establishments. The Act is presently adopted in ten states and all Union Territories except Delhi and even in these States/Union Territories its enforcement is with the State Governments/UTs. The National Council for Clinical Establishments, as provided under the Act, has approved a standard list of medical procedures and standard template for costing of medical procedures. The said standard list of medical procedures and standard template for costing of procedures has been shared with the States and States will take appropriate decision in the matter.

Government of India has also issued directions as preventive measure dated 27.08.2012 to all States implementing RSBY that for all Hysterectomy operations to be performed by the Hospitals on women less than 40 years of age, prior approval (authorization letter) from the Insurance Company has to be taken before the operations are conducted.